



**LEGISLATIVE ASSEMBLY OF THE STATE OF GOA**

**THE GOA NURSING COUNCIL  
(FIRST AMENDMENT) BILL, 2014**

(Bill No. 6 of 2014)

(To be introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT  
ASSEMBLY HALL, PORVORIM, GOA  
MARCH, 2014.**

**THE GOA NURSING COUNCIL  
(FIRST AMENDMENT) BILL, 2014**

(Bill No. 6 of 2014)

A

BILL

*to amend the Goa Nursing Council Act,  
2012 (Goa Act 23 of 2012).*

5 BE it enacted by the Legislative Assembly of  
Goa in the Sixty-fifth Year of the Republic of India  
as follows:—

10 1. *Short title and commencement.*—(1) This  
Act may be called the Goa Nursing Council  
(First Amendment) Act, 2014.

(2) It shall come into force at once.

2. *Amendment of section 2.*— In section 2 of  
the Goa Nursing Council Act, 2012 (Goa Act 23  
of 2012),—

15 (i) for clause (c), the following clause shall be  
substituted, namely:—

20 “(c) “auxiliary nurse-midwife” means a  
person who possesses a certificate in  
Auxiliary Nursing Midwifery or a diploma in  
Auxiliary Nurse-Midwifery; or such other  
equivalent qualification, recognized by the  
Indian Nursing Council, from a recognized  
institution;”;

25 (ii) for clause (k), the following clause shall  
be substituted, namely:—

“(k) “nurse” means a person possessing,—

(a) a Bachelor’s Degree in Nursing; or

(b) a Diploma in General Nursing and  
Midwifery; or

(c) a Diploma in General Nursing and 5  
such other qualification as may be  
recognized by the Indian Nursing  
Council in lieu of Midwifery; or

(d) such other equivalent qualification 10  
as may be recognized by the Indian  
Nursing Council,

from a recognized university/  
institution;”.

### STATEMENT OF OBJECTS AND REASONS

The Bill seeks to amend section 2 of the Goa Nursing Council Act, 2012(Goa Act 23 of 2012) (herein after referred to as the "said Act"), so as to revise the qualifications of "auxiliary nurse-midwife" and "nurse", specified in clause (c) and (k), respectively, of said section 2 of said Act, for the purposes of the said Act.

This Bill seeks to achieve the above objects.

### FINANCIAL MEMORANDUM

No financial implications are involved in this Bill.

### MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is envisaged in this Bill.

Assembly Hall  
Porvorim-Goa  
Dated: 24-02-2014

**Shri Laxmikant Parsekar**  
Minister for Health.

Assembly Hall  
Porvorim-Goa  
Dated: 24-02-2014

Secretary to the Legislative  
Assembly of Goa.

### ANNEXURE

Bill No. 6 of 2014

.....  
**Extract of clause (c) and clause (k) of section 2 of  
the Goa Nursing Council Act, 2012 (Goa Act 23 of  
2012)**  
.....

(c) "auxiliary nurse-midwife" means a person who possesses a certificate of auxiliary nurse-midwife, recognized by the Indian Nursing Council for practicing auxiliary nursing and auxiliary midwifery in public and private sectors and registered under section 17;

(k) "nurse" means a person who possesses requisite qualification in nursing, either Bachelor's degree in nursing or course in nursing having at least six months duration from recognized University/Institutions;

Assembly Hall,  
Porvorim, Goa.  
Dated: 24/02/2014

**(N. B. SUBHEDAR)**  
Secretary to the  
Legislative Assembly of Goa